

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**CRIMINAL MISCELLANEOUS No.53718 of 2025**

Arising Out of PS. Case No.-287 Year-2024 Thana- BHAGWANPUR District- Vaishali

RAMBALI SAHNI S/o Vishwanath Sahni Resident of village- Bithauli  
Anirudh, Raghunath Imadpur, PS- Bhagmanipur, District- Vaishali

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

**Appearance :**

For the Petitioner/s : Mr.Gaurav Kumar

For the Opposite Party/s : Mr.Ram Naresh Ray

**CORAM: HONOURABLE MR. JUSTICE NAWNEET KUMAR  
PANDEY**

ORAL ORDER

3      30-08-2025                      This case has been listed under the heading “To Be  
Mentioned”.

2. The present bail petition was rejected vide order dated 27.08.2025. On the same day, the progress was recorded by the Court Master showing it to be rejected, but in the operative portion, i.e., paragraph no. 6, instead of recording the rejection order, it was mistakenly written as "allowed" due to an error by the Personal Assistant, Ajay Kumar Mishra.

3. A show cause was issued to the concerned Personal Assistant. He sought an unqualified apology mentioning in his show cause that this Court had rejected the prayer for bail of the petitioner, but in the operative part of the order, instead of recording the rejection, it was inadvertently typed as "allowed." He has mentioned that on the very same day, i.e., 27.08.2025, he



received the information about the sudden demise of his maternal uncle, due to which, he was in deep grief.

4. The reply to the show cause is accepted.

5. Considering the above-mentioned facts and circumstances, paragraph no. 6 of the order dated 27.08.2025 passed by this Court is modified to the extent that the prayer for bail in connection with Bhagwanpur P.S. Case No. 287 of 2024 pending before the learned Sessions Judge, Vaishali is hereby *rejected*.

**6. The learned court below is directed to cancel the bail bond of the petitioner, if already furnished and accepted.**

7. Let the copy of the order be communicated to the concerned Court through FAX immediately.

**(Nawneet Kumar Pandey, J)**

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